

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

116. I.A. 2896/2021

In

C.P.(IB)-2641(MB)/2019

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **27.06.2024**

NAME OF THE PARTIES: Ratan India France Pvt Ltd

V/s.

Sneh Sadan Traders & Agents Ltd.

**Appearance**

For Applicant : Adv. Pulkitesh Dutt Tiwari i/b. Menon & Mankerva

For Respondent: Adv. Kunal Patel i/b. R. V. Sankpal & Associates for  
R-3, Mr. Ravindra Mohite R3 in persons

SECTION 7 OF THE IBC, 2016

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**ORDER**

**Hearing Through: Virtually and Physical (Hybrid) Mode**

Ld. counsel who is representing R-2 in some other matter is present (but did not sign the attendance sheet) and submits that to his knowledge R-2 is in jail. He is directed to apprise the counsel for the liquidator the correct status about R-2 whether he is in jail or not. Thereafter liquidator to take steps to serve R-2 and file affidavit of service. List this matter on **12.08.2024**, high on board.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
---Rajeev---

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)